

their workers. In case they decide to do so, they should approach the Government of India/State Governments/Union Territory Administrations from whom financial assistance was taken for construction of houses, for terms and conditions".

(c) to (e). The DTC Board in August, 1979 approved the proposal for transfer of membership rights of the houses to their allottees subject to certain conditions, but itself, reviewed its earlier decision in December, 1979 and expressed the view that the transfer of ownership rights of the houses to the occupants would generate similar demands from the allottees of the houses in another colony of the Corporation and also from other employees which will be difficult to resist. Since the facility of housing accommodation for the employees was actually short and there was also no hope for making good this shortage in the near future, the Board decided that the decision as already taken in this behalf be re-examined in consultation with the Government and the matter may be brought up again for consideration.

The advice of the Government in the matter has already been conveyed to the Corporation in May, 1980 and the DTC Board has to re-consider the matter, and later has to forward the matter for approval of the Government.

The question if implementaton thereof will arise, after final decision is taken in the matter.

#### Low Percentage of Doctors and Nurses in M.P.

4386. DR. VASANT KUMAR PANDIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the percentage of doctors and nurses to population in Madhya Pradesh is low as compared to other States in the country;

(b) if so, what is the national average of doctors and nurses to population and the available percentage of doctors and nurses to population in Madhya Pradesh; and

(c) whether this percentage is grossly inadequate in the backward Districts of Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) to (c). The requisite information is being collected and will be laid on the Table of the Sabha.

कहना से नियुक्त केन्द्रीय सरकार स्वास्थ्य योजना के कर्मचारियों को हड़ताल की प्रवृत्ति के बतन भुगतान

4387. श्री वसन्त देव प्रसाद पंडा : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार स्वास्थ्य योजना के फार्मिसिस्टों ने 6 नवम्बर से 30 नवम्बर, 1978 तक अपनी मांगों के समर्थन में हड़ताल की थी ;

(ख) क्या इन कर्मचारियों ने तत्कालीन सरकार के आश्वासन पर अपनी हड़ताल वापस ली थी; और

(ग) यदि हां, तो बिहार में पटना में नियुक्त केन्द्रीय सरकार के कर्मचारियों को उस प्रवृत्ति का बतन भुगतान न किए जाने के क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री निहार रंजन लस्कर) : (क) जी हां ।

(ख) कोई विशेष आश्वासन नहीं दिया गया था ।

(ग) सरकार की नीति—“काम नहीं बतन नहीं” के अनुसार फार्मिसिस्टों को नवम्बर, 1978 के हड़ताल के समय का बतन नहीं दिया गया है ।